
(2022) 10 NCLT CK 0046

In the National Company Law Tribunal

Case No : IA No. 343/2022 IN CP (IB) No. 355/ALD/2018

M/s Bhavesh Texo Fab Pvt Ltd

APPELLANT

Vs

Shivalik Cotsyn Pvt Ltd

RESPONDENT

Date of Decision : 19-10-2022

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 12(2)

Citation : (2022) 10 NCLT CK 0046

Hon'ble Judges : Harnam Singh Thakur, Member (J); Subrata Kumar Dash, Member (T)

Bench : Division Bench

Advocate : Vipin Kumar Kushwaha

Final Decision : Disposed Of

Judgement

IA No.343/2022

The present application has been filed under Section 12(2) of the Code, 2016 with a prayer to extend the period of CIRP by 90 days on the grounds mentioned in the application and the approval for filing of this application has been granted, vide resolution passed in 2nd CoC meeting dated 7th October, 2022 with 100% voting share. It is stated that the period of 180 days of CIRP is going to expire on 24th October, 2022.

Keeping in view the facts and circumstances and the grounds mentioned in the application, the present IA No.343/2022 is allowed and period of 90 days is extended w.e.f. 25th October, 2022 and RP is directed to make the best utilization of the extended time period for resolution of the corporate debtor.

Accordingly, IA No.343/2022 stands disposed of.